COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 104 OF 2018

Dated: 27th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mrs. Mamta Bhatnagar & Ors. Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1

Mr. Balaji Srinivasan

Ms. Pallavi Sengupta for R-2

<u>ORDER</u>

Learned counsel, Shri Anand K. Ganesan, appearing for Respondent No.1 submitted that he does not want to file the reply in the instant appeal.

Learned counsel appearing for Respondent No.2 prays for three weeks' time to file the reply. Learned counsel appearing for the Appellant prays for two weeks' time to file the rejoinder, thereafter.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for Respondent Nos.1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 20.08.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 10.09.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>20.09.2018</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pr